

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III (SPECIAL BENCH)

Item No.309
953/252/ND/2018

IN THE MATTER OF:

M/s. Pr. Commissioner of IT-6

.... APPELLANT

Vs.

M/s. Number One Investment Pvt. Ltd. & ors.

.... RESPONDENT

SECTION

U/s 252 Companies Act 2013

Order delivered on 13.01.2023

CORAM:

SHRI ATUL CHATURVEDI
MEMBER (TECHNICAL)

SHRI PRAVEEN GUPTA
MEMBER (JUDICIAL)

PRESENT:

For the ROC : Ssaurabh Indura, Company Prosecutor for ROC, Delhi

For the Respondent :

ORDER

This is an application moved under Section 252 by the Income-tax department seeking restoration of the name of the company which has been struck off by the RoC. Ld. Counsel representing the RoC states that he has no objection to the application moved by the Income-tax Department.

There is no response by Respondent No. 1 and therefore the right to file reply on behalf of Respondents is closed and the matter be adjourned for further consideration and passing of appropriate order.

List on **02.02.2023**.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(PRAVEEN GUPTA)
MEMBER (JUDICIAL)